

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

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**LOK SABHA**

**UNSTARRED QUESTION NO. 2118  
TO BE ANSWERED ON 15.03.2017**

**Legalization of Betting in Cricket**

2118. SHRI ASHWINI KUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Law Commission has examined relevant British Laws to determine whether betting in cricket can be legalized in India, as is the case in the United Kingdom; and
- (b) if so, the details thereof and the reaction of the Government thereto?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY**

**(SHRI P.P. CHAUDHARY)**

(a) and (b) : Yes Madam. The Law Commission of India has informed that they have undertaken the study on the subject titled 'Regularization of Betting and Gambling' in view of the order/judgment dated 18.07.2016 in Civil Appeal No. 4235/2014, *Board of Control for Cricket vs. Cricket Association of Bihar and Ors.* by the Supreme Court. The relevant paragraph 83 of the order reads as under:-

“83. So also the recommendation made by the Committee that betting should be legalized by law, involves the enactment of a Law which is a matter that may be examined by the Law Commission and the Government for such action as it may consider necessary in the facts and circumstances of the case.”

The examination undertaken by the Law Commission involves examination of laws relating to betting and gambling in foreign countries including the relevant British laws i.e. The Gambling Act, 2005 and the Betting Gaming and Lotteries Act, 1963.

The Law Commission of India is yet to submit report on the issue, therefore, question regarding reaction of the Government does not arise.

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